

SHRI P. C. BHANJ DEO: May I know, Sir, if it is a fact that by common agreement, the village has been taken as the smallest unit for drawing boundaries?

SHRI B. N. DATAR: That is the indirect way of disclosing what I am not prepared to disclose directly.

DR. R. B. GOUR: Sir, is it a fact that the Government of India are going to discuss this question with the Chief Ministers of Andhra and Madras very soon?

SHRI B. N. DATAR: Sir, Government have sent copies of this report to the Chief Ministers of the two States.

SHRIMATI YASHODA REDDY: Have they communicated the said report to the concerned States, Sir, and if so, whether they have got any replies from them?

SHRI B. N. DATAR: That is what I have stated that the copies of the report have been sent to the two Chief Ministers, and we are awaiting their reaction.

DR. R. B. GOUR: Is it a fact that they are going to confine this only to the State level, or they will take the Members of Parliament on both sides into confidence?

SHRI B. N. DATAR: Sir, in this case, this mediation was proposed by the Chief Ministers of the two States concerned, and therefore, in the first instance this matter has got to be considered by them.

SHRI SONUSING DHANSING PATIL: What was the role of Shri Pataskar? Was he a mediator, an arbitrator or an observer?

SHRI B. N. DATAR: I have stated, Sir, that he was a mediator.

PANDIT S. S. N. TANKHA: Has not the Zonal Council of that area been I

requested to settle this matter between the two States?

SHRI B. N. DATAR: This question relates to the report of Shri Pataskar. Let us see how the matter proceeds.

PANDIT S. S. N. TANKHA: The matter is dealt with by Mr. Pataskar in his report. But it could have been referred by the Government to the Zonal Council for intervention between the two States in order to settle the problem. I want to know whether the Government has done this or not, and if not, whether it proposes to do so now.

SHRI B. N. DATAR: As I have pointed out, this question arose after the passage of the Andhra State Act, and therefore both the Chief Ministers considered it advisable to have a mediator. Therefore this particular procedure was followed.

MR. CHAIRMAN: His question was whether you are going to refer it to the Zonal Council.

SHRI B. N. DATAR: At this stage this question does not arise.

SHRI JASWANT SINGH: I would like to know whether Mr. Pataskar was selected by the two States concerned or he was appointed by the Central Government.

SHRI B. N. DATAR: My answer is quite clear. Both of them accepted Shri Pataskar as the mediator.

SHRI BHUPESH GUPTA: May I, know, Sir, who drew up the terms of reference, and originally who made the suggestion that Mr. Pataskar should be appointed as the mediator?

SHRI B. N. DATAR: At this stage I am not going to disclose anything further.

DEPARTURE OF THE MINISTER OF FINANCE TO ATTEND THE CONFERENCE OF INTERNATIONAL MONETARY FUND

•182. SHRI P. C. BHANJ DEO: Will the Minister of FINANCE be pleased

to state when he proposes to leave India to attend the Conference of the International Monetary Fund?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): The Finance Minister is expected to leave for Washington about the third week of September 1957 to attend the Twelfth Annual Meeting of the International Monetary Fund and the International Bank for Reconstruction and Development.

SHRI P. C. BHANJ DEO: May I know, Sir, the specific purpose of the Finance Minister attending the 12th meeting of the Fund?

SHRI B. R. BHAGAT: The Finance Minister is one of the Governors of the International Bank and the Fund, and it is customary for all the Governors to attend the meeting and pass the annual report, etc., and decide upon the future policies of the Bank.

SHRI P. C. BHANJ DEO: May I know, Sir, if it is the intention of the Government to negotiate with the International Monetary Fund any long-term dollar loan for India, and if so, to what extent?

SHRI B. R. BHAGAT: Sir, the question of there being any intention at present does not arise. No such negotiation takes place in the annual meeting of the Bank.

SHRI JASWANT SINGH: What is the procedure in regard to meeting the expenditure, whether the State sending its Finance Minister meets the expenditure or the International Monetary Fund meets the expenditure?

SHRI B. R. BHAGAT: The expenditure is met by the Bank, Sir, because the Finance Minister happens to be the Governor of the Bank.

SHRI NARAYAN AND AS DAGA: Is the Finance Minister likely to explore the possibilities of getting further dollar

loans from America during his visit to Washington?

SHRI B. R. BHAGAT: That is a suggestion for action.

SHRI BHUPESH GUPTA: May I know, Sir, whether in view of the inglorious correspondence that passed between the Finance Minister, Mr. T. T. Krishnamachari, and Mr. Eugene Black, Chairman of the World Bank, Government has thought it fit to lay down certain guiding lines on which negotiations are to be conducted with the World Bank before the hon. Finance Minister thinks of getting some loans from the Bank?

SHRI M. GOVINDA REDDY: The hon. Member is long-winding.

MR. CHAIRMAN: He is advising you.

SHRI BHUPESH GUPTA: May I know if the advice is accepted?

MR. CHAIRMAN: Never.

AMOUNT FORFEITED FROM CANDIDATE IN THE GENERAL ELECTIONS, 1957

•183. SHRI M. VALIULLA: Will the Minister of LAW be pleased to state the total amount forfeited in each State from candidates who were defeated in the recent General Elections to (i) the State Assemblies; and (ii) the Lok Sabha?

THE MINISTER OF LAW (SHRI A. K. SEN): The information is being collected from the State Governments and will be laid on the Table of the House as early as possible.

SHRI M. VALIULLA: May I know how many candidates have lost their deposits?

SHRI A. K. SEN: If we could give you the number of candidates, we could have given the amount lost also.

SHRI M. VALIULLA: In Bombay the Chief Minister was able to give a statement regarding the number of